

**(PHYSICAL HEARING)**

CBI Vs. Sanjeev Kumar  
Case No. RC-DAI-2020-A-0016  
CBI-ACB, New Delhi  
u/S. 7 of the PC Act

*The present application for furnishing of surety bond has been taken up today along with bail bonds to be furnished in terms of order dated 27.04.2020, passed by Ld. Special Judge, PC Act, RADC, New Delhi.*

**19.09.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Sanjay Bhargava, Ld. Counsel for the accused.

Accused Sanjeev Kumar along with surety Ombir Singh.

Bail bonds taken up in terms of order dated 27.04.2020 passed by Ms. Anuradha Shukla Bharadwaj, Ld. Special Judge PC Act, RADC, New Delhi.

The relevant para 10 of the said order is reproduced as under :

*In view of the extraordinary circumstances prevailing as on date and uncertainty attached to the situation, the application of accused Sanjeev Kumar is allowed. The accused is directed to be released on bail on furnishing of personal bond in the sum of Rs. One Lakh with one surety of like amount. In view of the directions of Hon'ble Supreme Court in "Suo Moto Writ Petition no. 1/2020 order dated 23-03-2020" (in the present context of the Pandemic); and also the directions of High Powered Committee of Hon'ble High Court (constituted on the directions of Hon'ble Supreme Court) contained in Minutes of Meeting dated 28-03-2020 and subsequent*

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**orders and directions and also considering the restrictions on free movement the applicant shall as of now be released on furnishing of personal bond only of the aforesaid amount to the satisfaction of the superintendent concerned. The accused shall furnish surety bond in above terms immediately on the reopening of the courts. The accused shall surrender all official identities to the officer concerned as per law / rules and shall not misuse his position to the prejudice of case of prosecution. He shall not leave the borders of Delhi during the period of lockdown and shall remain available on the call of investigating agency. The application stands disposed in above terms.**

Bail bonds furnished today in terms of the order dated 27.04.2020. Same are accepted. The FDR furnished today by the surety be placed on the record.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/19.09.2020

**(PHYSICAL HEARING)**

**CBI Vs. K. Kannadassan & Anr.**

**RC No. DAI-2019-A-0012**

**CC No. 30/2020**

**19.09.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of further proceedings / clarifications.

It is informed by the Pairvi Officer for CBI that the IO of this case is still hospitalized after his recent spinal surgery, therefore, he is unable to appear before the Court today.

Even otherwise, it is pointed out by the reader of this Court that the documents mentioned in the charge sheet have not been filed by the IO with the Ahlmad of this Court till date. In these circumstances, the IO / HIO is directed to file the said documents positively before the next date of hearing.

Put up for further proceedings / clarifications on **19.10.2020.**

IO / HIO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the Reader for uploading on the official website.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/19.09.2020